

GENERAL EXEMPTION NO. 203

**Exemption to the Jute products falling under heading 6305 when imported from Bangladesh:
[Notifn. No.8/11-Cus., dt. 14.2.2011 as amended by 114/11, 15/17]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby exempts, Jute products falling under heading 5307, 5310, 5607, 5705, of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), when imported from Bangladesh, or Nepal from the whole of the additional duty of customs, leviable thereon under sub-section (1) of section 3 of the said Customs Tariff Act.

